

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

18.11.2013

OA No. 766/2013

Dr. Saugath Roy, Counsel for applicant.

Earlier the applicant had filed an OA No. 283/2013. This Tribunal vide order dated 03.04.2013 allowed the applicant to file an appeal within a period of 15 days and it was expected from the respondents that it would be decided within the statutory period.

The applicant filed his appeal dated 15.04.2013 (Annexure A/3). The learned counsel for the applicant submits that this appeal has not been decided by the competent authority so far though more than 7 months have passed. He prayed that the competent authority be directed to decide the appeal of the applicant within a stipulated period.

In the interest of justice, the respondents are directed to consider and decide the appeal of the applicant dated 15.04.2013 (Annexure A/3) within two months by passing a speaking & reasoned order according to the provisions of law.

If the applicant is aggrieved by the decision of the respondents, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

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